

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 3310
TO BE ANSWERED ON JANUARY 01, 2019**

STREET VENDING ACTIVITIES

No. 3310 SHRI R. DHRUVA NARAYANA:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:-

- (a) the number of street vendors operating in metro cities and other big cities;**
- (b) the details of the recommendations made by Arjun Sengupta Committee in respect of vendors in unorganized sector;**
- (c) whether the Government proposes to enact a model law to allow street vending through a regulatory system in urban areas to save them from harassment caused by law enforcing agencies and permit them to set up shops with proper registration with the competent authority; and**
- (d) if so, the details thereof?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING & URBAN AFFAIRS**

[SHRI HARDEEP SINGH PURI]

- (a): It is estimated that approximately 2% of the total urban population comprise street vendors.**
- (b): The National Commission for Enterprises in the Unorganized Sector (NCEUS) chaired by Dr. Arjun K. Sengupta, had submitted a detailed and comprehensive Report on “Conditions of Work and Promotion of Livelihoods in the Unorganized Sector” in August 2007 which had made certain recommendations on Urban Street Vendors. These are attached at Annexure-I.**

(c)&(d): In order to protect rights of urban street vendors and to regulate street vending activities, the Government has already enacted the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 which is applicable to all States/ UTs except for the State of Jammu & Kashmir. It is implemented by respective States/UTs by framing Rules, Scheme, Bye-laws and Plan for Street Vending as per provisions of the Act. The plan for street vending, *inter-alia*, determines the vending zones, restricted vending zones and no-vending zones based on local conditions in their respective jurisdictions. The Act also contains provisions relating to prevention of harassment by police and other authorities of street vendors who carry on street vending activities in accordance with the terms and conditions of their certificate of vending.

**Annexure-I to Lok Sabha Unstarred Question No. 3310 for Answer on
01.01.2019**

**National Commission for Enterprises in the Unorganised Sector (NCEUS)
Recommendations on Urban Street Vendors**

- **Provide, promote supportive environment for earning livelihood to urban street vendors**
- **Restriction of street vending in urban areas to only on the consent of owners**
- **3 level monitoring mechanism: Town Vending Committee (TVC) ward level; CEO Municipal Level; Official at state level**
 - **Constitution of TVC in each ward of all towns by municipal authorities**
 - **TVC to have greater participation of vendors; RWAs, Market and Traders Associations to have no role**
 - **TVC to identify 3 zones – no restriction for hawking, with certain restrictions, no vending**
 - **Hawking zones to be city specific**
 - **Regulate space based on space available, previous occupancy, lottery if applicants exceed space to be undertaken by TVC**
 - **Allocation against payment of fee as recommended by TVC**
 - **TVC to collect revenue to ensure prefixed rate only charged**
 - **Registration and issue of identity card to street vendors by TVC**
 - **Registered street vendors given preference for new shops when licences for new ones issued**
 - **TVC to monitor, provide facilities**
 - **Dissemination of information on credit, linking of street vendors with micro credit agencies by TVCs**
 - **Maintenance of hygiene and cleanliness by vendors themselves**
 - **Appropriate redressal mechanism to be maintained by TVC**
 - **Municipal authority to implement decisions by hawkers**
- **Amendment of Section 283 IPC and Section 34 Police Act to exempt street vendors from their purview with reasonable restrictions**
- **Mechanism for eviction**
- **Issue of notice prior to eviction – giving due date and time**
- **Imposition of fine if space not cleared within due date**
- **Confiscated goods may be obtained by payment of fine and within fixed durations**
- **Incentives to state governments and municipalities to tackle issue of street vendors**
- **Formation of action plan for various levels**
- **Application of legislation regarding Social Security and Conditions of Work to address the issues pertaining to the livelihood needs of urban street vendors.**
